

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A. NO. 6 of 1994.

Between

V.Jayaraman

J.J.

And

Dated: 4.1.1994.

Applicant

1. Union of India represented by General Manager, South Central Railway, Railnilayam, Secunderabad.
2. Senior Divisional Mechanical Engineer, Diesel Shed, South Central Railway, Gooty-RS-Anantapur District.
3. Divisional Railway Manager, South Central Railway, Guntakal-Anantapur District.
4. Deputy Chief Mechanical Engineer, Carriage Repair Shops, South Central Railway, Tirupathi, Chittoor District.

Respondents

Counsel for the Applicant : Sri. V.Jayaraman (Party-in-person)

Counsel for the Respondents : Sri. *N V Ramana* SC for Rlys

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

Party-in-person.

Admit. Reply to be filed within 30 days. As regards the interim prayer, we direct the respondents not to evict the applicant from the Government Quarters till further orders, which is now occupied. It is open to the respondents to charge rent as per extant instructions.

List this OA on 2.2.1994 together with OA 3/94 & OA 1547/93, till further orders.

*Copy to: -*  
*5/1/94*  
*Copy to: -*  
*5/1/94*

Copy to:-

1. General Manager, South Central Railway, Union of India, Railnilayam, Secunderabad.
2. Senior Divisional Mechanical Engineer, Diesel Shed, South Central Railway, Gooty-RS-Anantapur District.
3. Divisional Railway Manager, South Central Railway, Guntakal-Anantapur District.
4. Deputy Chief Mechanical Engineer, Carriage Repair Shops, South Central Railway, Tirupathi, Chittoor District.
5. One copy to Sri. V.Jayaraman, Railway Qr. No.108F, East cold, Renigunta-520, Chittoor District.
6. One copy to Sri. *N V Ramana* SC for Rlys, CAT, Hyd.
7. One spare copy.

*Copy to: -*  
*5/1/94*  
*Copy to: -*  
*5/1/94*